

## BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

### TWENTY-NINTH REPORT

(Presented on 27-7-1993)

The Business Advisory Committee held a sitting on Monday, the 26th July, 1993.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- |   |        |
|---|--------|
| (1) The Delhi Municipal Corporation (Amendment) Bill, 1993<br><i>(Consideration and passing)</i>                      | 3 hrs. |
| (2) The Human Rights Commissions Bill, 1993.<br><i>(Consideration and passing)</i>                                    | 4 hrs. |
| (3) The Betwa River Board (Amendment) Bill, 1991.<br><i>(Consideration and passing)</i>                               | 1 hr.  |
| (4) The Governors (Emoluments, allowances and privileges) Amendment Bill, 1992.<br><i>(Consideration and passing)</i> | 1 hr.  |
| (5) The Constitution (Seventy-seventh Amendment) Bill, 1992.<br><i>(Consideration and passing)</i>                    | 2 hrs. |
| (6) The Recovery of Debts due to Banks and Financial Institutions Bill, 1993.<br><i>(Consideration and passing)</i>   | 2 hrs. |

3. The Committee also recommend that the discussion on the Motion of No-Confidence in the Council of Ministers may conclude by the evening of Wednesday, the 28th July, 1993.

NEW DELHI;  
July 26, 1993  
*Sravana 4, 1915 (Saka)*

SHIVRAJ V. PATIL,  
*Chairman,*  
*Business Advisory Committee.*